

Mr. Speaker: I do not propose to have this matter discussed. He may move a motion for having a discussion about the convention. I have already requested the Government to bring in a Bill immediately if they like and if they can.

Shri Kamath: In this session or next session?

Mr. Speaker: I cannot say. It is for the Government to bring the Bill.

Shri Kamath: Why should we then bind ourselves?

Mr. Speaker: He need not bind himself to anything. The hon. Member is always free.

Shri Kamath: I am not going to bind myself.

Mr. Speaker: The hon. Member need not bind himself. He may have his remedy, whatever it may be I do not propose to argue with him or reply to him.

BUSINESS OF THE HOUSE

Shri H. N. Mukerjee (Calcutta North-East): May I have your indulgence before we proceed to further business to refer to one matter.

This morning the papers published a report of the decisions of the All-India Congress Committee which give a very clear indication in regard to the Government's Goa policy. You, Sir, were pleased to suggest that this House should have as early an opportunity of discussing the Goa policy as possible, but in a cool atmosphere. Today the atmosphere appears almost to be icy. I suggest therefore that you please inform the Leader of the House that the House wishes to have a discussion of the Goa policy of Government as soon as ever that is possible. I am very sorry the Prime Minister is not here, but

may be tomorrow he might come and tell us that he has allotted a certain day, a very early day, for a discussion of this.

Mr. Speaker: Is he a Member of the Business Advisory Committee?

Shrimati Renu Chakravarty (Basirhat). He is not.

Mr. Speaker: An item is coming up for discussion before the Business Advisory Committee which will meet at 4 P.M. today, to fix up time for a discussion of the international situation or foreign affairs—whatever it may be—and I think Goa will be certainly included in that. The Prime Minister is not here, but what the hon. Member has said will be conveyed to the Prime Minister and I am sure he will try to fix as early a date as possible convenient to him and to the business of the House.

Shri Kamath (Hoshangabad): Kindly permit me to draw your attention to the fact that Government—and that is because the Finance Minister is connected with the matter—have informed the AICC, apparently, as reported in the papers, of their taxation proposals with regard to the Second Five Year Plan before they have been communicated to the House. It is a very serious matter, and it is a breach of privilege of Parliament to disclose them first to the AICC.

Mr. Speaker: The Second Five Year Plan is open for discussion to the public. Papers are writing about it, and opinions are being expressed by different people. Simply because a person connected with the Five Year Plan happens to be the Finance Minister, I do not know why he should be debarred from expressing his opinions. He did not express, I am sure, the decision of Government on that point: he only expressed his views. But whatever that may be, let us proceed now with the further business.